

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
MUMBAI BENCH "A", MUMBAI**

**BEFORE SHRI NARENDER KUMAR CHOUDHRY, JUDICIAL MEMBER  
AND  
SHRI GAGAN GOYAL, ACCOUNTANT MEMBER**

**ITA No.652/M/2024  
Assessment Year: 2023-24**

<b>M/s. Little Lamp Charitable Education Trust,</b> Flat No.12/9, Ameya Park, Boisar Palghar Thane - 401 501 Maharashtra <b>PAN: AABTL2580R</b>	Vs.	<b>CIT (Exemption)</b> 322, 3 <sup>rd</sup> Floor, Income Tax Office, PMT Building, Shankar Seth Road, Pune - 411 037
(Appellant)		(Respondent)

**Present for:**

Assessee by : Ms. Kaushali Shah, Virtually Appeared  
Revenue by : Shri Ajay Chandra, CIT-DR.

Date of Hearing : 23 . 07 . 2024

Date of Pronouncement : 31 . 07 . 2024

**O R D E R**

**Per : Narender Kumar Choudhry, Judicial Member:**

This appeal has been preferred by the Assessee against the order dated 19.08.2023, impugned herein, passed by the Ld. Commissioner of Income Tax (Exemptions) (in short Ld. Commissioner) under section 80G(5) of the Income Tax Act, 1961 (in short 'the Act') for the A.Y. 2023-24.

**2.** The Assessee has sought withdrawal of the instant appeal on which the Ld. D.R. did not refute. Hence, considering the request of the Assessee the instant appeal is dismissed as withdrawn.

**3.** In the result, the appeal filed by the assessee stands dismissed as withdrawn.

**Order pronounced in the open court on 31.07.2024.**

**Sd/-  
(GAGAN GOYAL)  
ACCOUNTANT MEMBER**

**Sd/-  
(NARENDER KUMAR CHOUDHRY)  
JUDICIAL MEMBER**

\* Kishore, Sr. P.S.

Copy to: The Appellant  
The Respondent  
The CIT, Concerned, Mumbai  
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.